

LOK SABHA DEBATES

LOK SABHA

Monday, November 1, 1976/Kartika 10,
1898 (Saka)

The Lok Sabha met at Eleven of the
Clock.

[MR. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

**MERCHANT SHIPPING (PREVENTION OF
POLLUTION OF THE SEA BY OIL) AMEND-
MENT RULES, 1976**

THE MINISTER OF SHIPPING
AND TRANSPORT (DR. G. S. DHIL-
LON): I beg to lay on the Table a
copy of the Merchant Shipping
(Prevention of pollution of the Sea
by Oil) Amendment Rules, 1976
(Hindi and English versions) publis-
hed in Notification No. G.S.R. 1349 in
Gazette of India dated the 18th
September, 1976, under sub-section
(3) of section 458 of Merchant Shipp-
ing Act, 1958. [Placed in Library.
See No. LT-11450/76].

**NOTIFICATIONS UNDER GUJARAT SALES
TAX ACT, 1969, SUPPLEMENTARY AGREE-
MENTS BETWEEN GUJARAT AND RESERVE
BANK OF INDIA, A STATEMENT FOR DELAY
AND NOTIFICATIONS UNDER INCOME-TAX
ACT, 1961**

THE MINISTER OF STATE IN-
CHARGE OF THE DEPARTMENT
OF REVENUE AND BANKING
(SHRI PRANAB KUMAR MUKH-
ERJEE): I beg to lay on the Table:—

(1) A copy each of the following
Notifications (Hindi and English
2060 LS—1.

versions) under sub-section (3) of
section 49 of the Gujarat Sales Tax
Act, 1969 read with clause (c) (iii)
of the Proclamation dated the 12th
March, 1976 issued by the President
in relation to the State of Gujarat:—

(i) (GHN 64) GST 1076/(S.
49) (50)—TH published in Guja-
rat Government Gazette dated the
26th August, 1976 making certain
amendment to Notification No.
(GHN 627) GST 1070/(S. 49)—
TH dated the 29th April, 1970.
[Placed in Library. See No. LT-
1145/76].

(ii) (GHN 65) GST 1076/(S. 49)—
(51) TH published in Gujarat Gov-
ernment Gazette dated the 26th
August, 1976 making certain am-
endment to Notification No.
(GHN 627) GST 1070/(S. 49)—
TH dated the 29th April, 1970.
[Placed in Library. See No. LT-
11451/76]

(2) A copy of Notification No
(GHN 68) GHT 1076/S. 5(2)—(3)—
TH (Hindi and English versions) pub-
lished in Gujarat Government
Gazette dated the 1st September,
1976 making certain amendment in
Schedule 1 to the Gujarat Sales Tax
Act, 1969, under sub-section (3) of
section 5 of the said Act read with
clause (c) (iii) of the Proclamation
dated the 12th March, 1976 issued
by the President in relation to the
State of Gujarat. [Placed in Lib-
rary. See No LT-11452/76].

(3) A copy of Notification No.
(GHN 69) GST 1076/(S. 23)—(4)—
TH (Hindi and English versions)
published in Gujarat Government
Gazette dated the 1st September,
1976 making certain amendment in
Part A of Schedule II to the Gujarat
Sales Tax Act, 1969, under sub-

[Shri Pranab Kumar Banerjee]

section (2) of section 23 of the said Act read with clause (c) (iii) of the Proclamation dated the 12th March, 1976 issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-11453/76].

(4) (i) A copy each of 20 fresh Supplementary Agreements (Hindi and English versions) entered into by the Reserve Bank of India with the State Governments from 13th May, 1976 to 24th August, 1976 in terms of section 21A(1) of the Reserve Bank of India Act, 1934, under sub-section (2) of section 21A of the said Act.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Agreements. [Placed in Library. See No. LT-11454/76].

(5) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) S.O. 3099 to 3107 published in Gazette of India dated the 21st August, 1976.

(ii) S.O. 3115 to 3117 published in Gazette of India dated the 28th August, 1976.

(iii) S.O. 3269 and 3270 published in Gazette of India dated the 11th September, 1976. [Placed in Library See No. LT-11455/76].

NOTIFICATIONS UNDER URBAN LAND (CEILING AND REGULATION) ACT, 1976

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—

(i) The Urban Land (Ceiling and Regulation) Fifth Amendment

Rules, 1976, published in Notification No. G.S.R. 1261 in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(ii) The Urban Land (Ceiling and Regulation) Sixth Amendment Rules, 1976, published in Notification No. G.S.R. 1262 in Gazette of India dated the 28th August, 1976 together with an explanatory memorandum.

(iii) The Urban Land (Ceiling and Regulation) Seventh Amendment Rules, 1976, published in Notification No. G.S.R. 803(E) in Gazette of India dated the 15th September, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-11456/76].

HOUSE-HOLD ELECTRICAL APPLIANCES (QUALITY CONTROL) AMENDMENT ORDER, 1976

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the House-hold Electrical Appliances (Quality control) Amendment Order, 1976 (Hindi and English versions) published in Notification No. S.O. 690(E) in Gazette of India dated the 21st October, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-11457/76].

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Stre-